

**IN THE COURT OF MS. SANTOSH SNEHI MANN,
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

CC No. 10/15

CIS No. 215/2019

CBI Vs. R. P. Bhatia

RC No. 24A/2015/CBI/ACB/New Delhi

U/S: 7 & Section 13(2) r/w 13(1)(d) of PC Act

10.09.2020

Though this matter was fixed for physical hearing today in the Court room as per the duty roster of the Ld. Judicial Officers to hold physical hearing in the month of September 2020 (No. E-10559-10644/Power Gaz./RADC/2020 dated 28.08.2020) and modified roster for Ld. Judicial Officers for physical hearing (No. Power Gaz./RADC/2020/E-11430-11513 dated 02.09.2020), however, it is taken up through Video Conferencing since an application for adjournment by the defence counsel Sh. Devraj Singh, has been received on the official e-mail id of the Court (readercbi08radc@gmail.com).

Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is No. 417/RG/DHC/2020 dt. 27.08.2020.

Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up either for physical hearing in the court

room or through Video Conferencing.

Present: Sh. M. Saraswat, PP for CBI with SI Ashok Kumar,
Pairvi Officer.

Accused R. P. Bhatia on bail.

Ld. Defence counsel for the accused has sought adjournment on the ground that he is held up in the Delhi High Court today in the morning session and in the afternoon in a *habeas corpus* matter. The Court is satisfied about the grounds for adjournment and hence, the application for adjournment is allowed.

Ld. Defence counsel has sent another e-mail on the official id of the Court (readercbi08radc@gmail.com) requesting that the matter may be heard through Video Conferencing on any date between 17.09.2020 to 24.09.2020.

Request of the defence counsel for taking up this matter through Video Conferencing is allowed.

Put up for concluding final arguments in rebuttal by Ld. PP on behalf of CBI now on **18.09.2020** through Video Conferencing.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

(Santosh Snehi Mann)
Special Judge (PC Act), CBI-08
RADC/ND: 10.09.2020

ISB